

ITEM NO.15

Court 3 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s) . 21063/2020

(Arising out of impugned final judgment and order dated 12-09-2019 in CRLA No. 5409/2003 passed by the High Court Of Judicature At Allahabad)

KAMESHWAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent (s)

(FOR ADMISSION and I.R. and IA No.103463/2020-CONDONATION OF DELAY
IN FILING and IA No.103465/2020-EXEMPTION FROM FILING O.T.)

Date : 22-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. K L Janjani, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivel Tiwari, dv.
Ms. Priyanka Dubey, Adv.
Mr. Vinod Kumar Shukla, Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent (s)

Mr. Vinod Diwakar, AAG
Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Special leave petition stands dismissed as against petitioner No.1/accused No.1 (Kameshwar, S/o Sumer).

Leave granted *qua* other petitioners.

During the pendency of the appeal, we direct that the appellants (Sunil and Bhagwan) be released on bail to the satisfaction of the Trial Court in connection with S.T. No. 85 of 1997 arising from FIR No. 140 of 1997 registered at P.S.Duddhi, District Sonbhadra and on such terms and conditions as may be imposed by the Trial Court.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)